Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 19/82-ALC4/2014 **MEETING DATE** : 18.03.2015
But actually held on 29.04.2015

Meeting No. 19/82 of 2014-15, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 18.03.2015 but actually held on 29.04.2015 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Shri A.K. Agarwal, Dy. Ind. Adviser, Department of C&PC
Ms. Swati Kumari, O/o DC (MSME)
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC–III meeting No. 18/82 was scheduled for 18.02.2015 but actually held on 16.04.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

1

Case No.:42/19/82-ALC4/2014	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
HQ File :01/82/050/01530/AM15/	RLA File :09/24/040/00659/AM12/	Lic.No/Date:0910052006 30.03.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/486/2013-PI(Norms) dated 21.11.2013, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Product	Quantity allowed kg/kg
Efavirenz	1 kg	1	(S)-5-chloro-alpha-(cyclopropyl ethylyl)-2-amino-alpha-(trifluoro methyl) benzene methanol	0.987
		2	Triphosgene	0.448

RA may take appropriate action as per the decision of Norms Committee.

2

Case No.:36/19/82-ALC4/2014	Party Name:ALKALI METALS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
HQ File :01/82/050/01524/AM15/	RLA File :09/24/040/00503/AM12/	Lic.No/Date:0910052125 12.04.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

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3	**Case No.:11/19/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01499/AM15/	RLA File :09/24/040/00016/AM13/	Lic.No/Date:0910052164 13.04.2012	Defer Date

Decision : In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sodium Ascorbyl Phosphate or C-Vite	1 kg	1.	(2R)-2-[(1S)-1,2-Dimethoxyethyl]-4,5-Dihydroxyfuran-3-One	1.110 kg
		2.	Methanol	2.664 kg
		3.	Potassium Carbonate	4.610 kg

RA concerned may take further necessary action as per above decision of NC.

4	**Case No.:14/19/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01502/AM15/	RLA File :09/24/040/00613/AM12/	Lic.No/Date:0910052196 16.04.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

5	**Case No.:34/19/82-ALC4/2014**	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Deferred**
	HQ File :01/82/050/01522/AM15/	RLA File :09/24/040/00655/AM12/	Lic.No/Date:0910052211 16.04.2012	Defer Date: 12.06.2015

Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.

6	**Case No.:43/19/82-ALC4/2014**	Party Name:AVON ORGANICS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01531/AM15/	RLA File :09/24/040/00008/AM13/	Lic.No/Date:0910052215 18.04.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide

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their OM No. 35011/577/2014-PI(Norms) dated April 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Valacyclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.758
		2.	N-Benzyloxy Carbonyl -L- Valine (CBZ -L- Valine)	1.1824
		3.	Dicyclohexyl Carbodimide (DCC)	1.061
		4.	4-Dimethyl Amino Pyridine (DMAP)	0.028
		5.	Dimethyl Formamide	3.515

RA may take appropriate action as per the decision of Norms Committee.

7

Case No.:28/19/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
HQ File :01/82/050/01516/AM15/	RLA File :09/24/040/00027/AM13/	Lic.No/Date:0910052229 18.04.2012	Defer Date:

Decision : In the light of earlier decision taken by NC in its 15/82 meeting dated 09.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octenidine Hydrochloride Di or Octenidine 2 HCL	1 kg	1.	4-Amino Pyridine	0.345 kg
		2.	1-Octanal (N-Octyl Aldehyde)	0.470 kg
		3.	Di Chloro Methane (MDC)	0.374 kg
		4.	1,10-Dicane Diol	0.496 kg
		5.	Methyl Ethyl Ketone (MEK)	1.003 kg

RA may take appropriate action as per the decision of Norms Committee.

8

Case No.:7/19/82-ALC4/2014	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
HQ File :01/82/050/01495/AM15/	RLA File :09/24/040/00361/AM12/	Lic.No/Date:0910052223 18.04.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Product	Quantity allowed kg/kg
L-MENTHYL GLYOXYLATE HYDRATE (MGH)	1 kg	1	GLYOXYLIC ACID	0.376

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RA may take appropriate action as per the decision of Norms Committee.

Case No.:10/19/82-ALC4/2014	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
HQ File :01/82/050/01498/AM15/	RLA File :09/24/040/00473/AM12/	Lic.No/Date:0910052222 18.04.2012	Defer Date:

9 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/418/2013-PI(Norms) dated 26.09.2013, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Product	Quantity allowed kg/kg
((2R,5R)-5-HYDROXY-[1,3]-OXATHIOLANE-2-CARBOXYLATE, L- L-MENTHYL ESTER) ECE	1 kg	1	2,5 DI HYDROXY 1,4-DITHIANE	0.30
		2	GLYOXYLIC ACID - 50%	0.70

RA may take appropriate action as per the decision of Norms Committee.

Case No.:19/19/82-ALC4/2014	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
HQ File :01/82/050/01507/AM15/	RLA File :09/24/040/00576/AM12/	Lic.No/Date:0910052316 25.04.2012	Defer Date:

10 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/356/2012-PI(Norms) dated September 2012, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Product	Quantity allowed kg/kg
FCME	1 kg	1	GLYOXALIC ACID	0.34
		2	CYCLOHEXANE	1.27
		3	DIHYDROXY-1,4-DITHIANE	0.28
		4	5-FLUOROCYTOSINE	0.531
		5	METHYLENE CHLORIDE	8.54

RA may take appropriate action as per the decision of Norms Committee.

Case No.:12/19/82-ALC4/2014	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
HQ File :01/82/050/01500/AM15/	RLA File :09/24/040/00003/AM13/	Lic.No/Date:0910052353 26.04.2012	Defer Date:

11 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/356/2012-PI(Norms) dated September 2012, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.	Import Product	Quantity

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		No.		allowed kg/kg
FCME	1 kg	1	GLYOXALIC ACID	0.34
		2	CYCLOHEXANE	1.27
		3	DIHYDROXY-1,4-DITHIANE	0.28
		4	5-FLUOROCYTOSINE	0.531
		5	METHYLENE CHLORIDE	8.54

RA may take appropriate action as per the decision of Norms Committee.

12	**Case No.:21/19/82-ALC4/2014**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01509/AM15/	RLA File :09/24/040/00002/AM13/	Lic.No/Date:0910052352 26.04.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

13	**Case No.:29/19/82-ALC4/2014**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01517/AM15/	RLA File :09/24/040/00590/AM12/	Lic.No/Date:0910052354 26.04.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

14	**Case No.:17/19/82-ALC4/2014**	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01505/AM15/	RLA File :09/24/040/00025/AM13/	Lic.No/Date:0910052341 26.04.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/206/2013-PI(Norms) dated 03.07.2013, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Product	Quantity allowed kg/kg
D2Aminobutanol	1 kg	1	DL2Aminobutanol	2.2642
		2	Monosodium glutamate	1.00
		3	Toluene	0.60

RA may take appropriate action as per the decision of Norms Committee.

15	**Case No.:30/19/82-ALC4/2014**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01518/AM15/	RLA File :09/24/040/00633/AM12/	Lic.No/Date:0910052396 27.04.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/63/2014-PI(Norms) dated September 2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
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Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7-PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXY BENZYL ESTER (GCLE)	1 kg	1.	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81 kg
		2.	ACETONE	1.971 kg
		3.	ISOPROPYL ALCOHOL	0.66 kg
		4.	DIMETHYL FORMAMIDE	1.314 kg
		5.	METHYLENE CHLORIDE	3.29 kg
		6.	2 MERCAPTO BENZO THIAZOLE	0.511 kg
		7.	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:41/19/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01529/AM15/	RLA File :09/24/040/00044/AM13/	Lic.No/Date:0910052425 30.04.2012	Defer Date:

Decision : In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sodium Ascorbyl Phosphate or C-Vite	1 kg	1.	(2R)-2-[(1S)-1,2-Dimethoxyethyl]-4,5-Dihydroxyfuran-3-One	1.110 kg
		2.	Methanol	2.664 kg
		3.	Potassium Carbonate	4.610 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:15/19/82-ALC4/2014	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
17	HQ File :01/82/050/01503/AM15/	RLA File :09/24/040/00059/AM13/	Lic.No/Date:0910052628 16.05.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:40/19/82-ALC4/2014	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
18	HQ File :01/82/050/01528/AM15/	RLA File :09/24/040/00063/AM13/	Lic.No/Date:0910052664 17.05.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 8/82 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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उप महानिदेशक/Dy. Director General
विदेश व्यापार महानिदेशालय/Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg.	1.	(4R-CIS)-6-[(acetyloxy)methyl]-2,2-dimethyl-1,3-dioxane-4-acetic acid,1,1-dimethyl ethyl ester	1.871 kg
		2.	Methyl 4-(4-fluorophenyl)-6-isopropyl -2-[(N-methyl-N-methylsulfonyl)amino pyrimidine-5-Carboxylate	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:16/19/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
19	HQ File :01/82/050/01504/AM15/	RLA File :09/24/040/00060/AM13/	Lic.No/Date:0910052680 18.05.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
20	HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:24/19/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
21	HQ File :01/82/050/01512/AM15/	RLA File :09/24/040/00062/AM13/	Lic.No/Date:0910052750 23.05.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:23/19/82-ALC4/2014	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01511/AM15/	RLA File :09/24/040/00453/AM12/	Lic.No/Date:0910052752 24.05.2012	Defer Date:
22	**Decision :** In the light of earlier decision taken in meeting no. 22/82 dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import Items	Qty. allowed kg/kg
	Kg	1.	Aminoguanidine Bicarbonate	1.46

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AMBAZONA XH20 (SP.TER)		2.	Thi Semi Carbazole	0.916
		3.	Para Benzo Quinone	1.16
		4.	Dimethylformamide	0.20
		5.	Nitric Acid	Not importable items
		6.	CP Hydrochloric Acid	
		7.	Toulene	0.385
		8.	Methanol	1.40
		9	Ammonia LQ (on 100% basis)	0.20

A may take appropriate action as per the decision of Norms Committee.

23	**Case No.:33/19/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01521/AM15/	RLA File :09/24/040/00097/AM13/	Lic.No/Date:0910052759 24.05.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

24	**Case No.:35/19/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01523/AM15/	RLA File :09/24/040/00096/AM13/	Lic.No/Date:0910052760 24.05.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

25	**Case No.:20/19/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01508/AM15/	RLA File :09/24/040/00100/AM13/	Lic.No/Date:0910052795 25.05.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 17/82 dated 05.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TDS OR 2,5 TOLUENE DIAMINE SULPHATE	1 kg	1.	ORTHO TOLUDINE (O.T)	1.023 kg
		2.	SODIUM NITRITE	0.320 kg
		3.	VANISPERSE	0.011 kg
		4.	SODIUM SULFITE	0.056 kg
		5.	METHANOL	3.325

RA may take appropriate action as per the decision of Norms Committee.

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	Case No.:13/19/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01501/AM15/	RLA File :09/24/040/00081/AM13/	Lic.No/Date:0910052817 29.05.2012	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/311/2014-PI(Norms) dated 11.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
IRBESARTAN	1 kg	1	Ortho Toluyl Benzonitrile / 2-Cyano-4-Methyl Biphenyl	0.891
		3	Activated Carbon	0.100
		4	Di-isopropyl ether	1.25
		5	Dimethyl Formamide(DMF)	1.67
		6	Methyl alcohol(Methanol)	4.28
		7	Methylene Chloride	1.35

RA concerned may take further necessary action as per above decision of NC.

	Case No.:26/19/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
27	HQ File :01/82/050/01514/AM15/	RLA File :09/24/040/00093/AM13/	Lic.No/Date:0910052816 29.05.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:27/19/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
28	HQ File :01/82/050/01515/AM15/	RLA File :09/24/040/00103/AM13/	Lic.No/Date:0910052815 29.05.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:39/19/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
29	HQ File :01/82/050/01527/AM15/	RLA File :09/24/040/00089/AM13/	Lic.No/Date:0910052842 30.05.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

30	**Case No.:22/19/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014	**Status: Approved**

निर्मल कुमार/NIRMAL KUMAR
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
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		18.03.2015	
HQ File :01/82/050/01510/AM15/	RLA File :09/24/040/00107/AM13/	Lic.No/Date:0910052849 31.05.2012	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/312/2014-PI(Norms) dated November 2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
EMTRICITABINE	1 kg	1	5-Fluorocytosine	1.348
		2	Glyoxylic Acid (as 50%)	2.234
		3	Hexa Methyl Disilazane (HMDS)	1.86
		4	Methanesulfonic Acid	0.029
		5	2,5-Dihydroxy, 1,4-Dithiane	0.90
		6	Sodium borohydride	0.510
		7	Activated Carbon (Carbon Enoanticromos)	0.100
		8	Cyclohexane	1.042
		9	Dimethylformamide (D M F)	0.431
		10	Methanol	2.308
		11	Methylene chloride	9.331
		12	Hexanes	8.392
		13	Toulene	1.806
		14	Steam/Thermal Coal	As per fuel policy

RA concerned may take further necessary action as per above decision of NC.

	Case No.:25/19/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01513/AM15/	RLA File :09/24/040/00105/AM13/	Lic.No/Date:0910052851 31.05.2012	Defer Date:

31 **Decision :** Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/256/2014-PI(Norms) dated October 2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
RACTOPAMINE HCL	1 kg	1	(RS)4-(2 AMINO-1-HYDROXY ETHYL)PHENOL HCL	0.77
		2	4 (4-HYDROXY PHENYL)-2-BUTANONE	0.91

RA concerned may take further necessary action as per above decision of NC.

32	**Case No.:18/19/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

33	**Case No.:37/19/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01525/AM15/	RLA File :09/24/040/00079/AM13/	Lic.No/Date:0910052925 08.06.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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Case No.:8/19/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
HQ File :01/82/050/01496/AM15/	RLA File :09/24/040/00112/AM13/	Lic.No/Date:0910052937 08.06.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
HYDROXY METHYL-METHYL-PHENIDONE (HMP)	1 kg	1	METHANOL	0.411 kg
		2.	DIMETHYLOL PROPIONIC ACID (DMPA)	1.203 kg
		3	PHENYL HYDRAZINE (PH)	0.928 kg
		4.	TOLUENE	0.928 kg
		5.	AMBERLYST (RESIN)	0.171 liters

RA may take appropriate action as per the decision of Norms Committee.

35

Case No.:9/19/82-ALC4/2014	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
HQ File :01/82/050/01497/AM15/	RLA File :09/24/040/00134/AM13/	Lic.No/Date:0910053030 13.06.2012	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/163/2013-PI(Norms) dated 09.05.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
CBZ-L-Valine	1 kg	1.	L-Valine	0.522
		2.	Toluene	0.538
		3.	Hexane	0.808

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RA concerned may take further necessary action as per above decision of NC.

36	**Case No.:32/19/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01520/AM15/	RLA File :08/24/040/00087/AM13/	Lic.No/Date:0810112513 14.06.2012	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/134/2013-PI(Norms) dated October 2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
PHTHALIMIDO AMLODIPINE	1 kg	1.	ETHYL -4-CHLORO ACETO ACETATE	0.795
		2.	METHANOL	1.272
		3.	IPA (ISO PROPYL ALCOHOL)	3.986
		4.	METHYLENE DI CHLORIDE (MDC)	0.612

RA concerned may take further necessary action as per above decision of NC.

37	**Case No.:31/19/82-ALC4/2014**	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/01519/AM15/	RLA File :08/24/040/00069/AM13/	Lic.No/Date:0810112618 14.06.2012	Defer Date:

Decision : It was decided to reject the case as export and import items are same.

38	**Case No.:6/19/82-ALC4/2014**	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01494/AM15/	RLA File :08/24/040/00093/AM13/	Lic.No/Date:0810112710 18.06.2012	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

39	**Case No.:4/4/82-ALC4/2013**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

40	**Case No.:57/10/82-ALC4/2013**	Party Name:BIOLOGICAL E LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:

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Directorate General ...
वाणिज्य विभाग/Department ...
उद्योग भवन, ...
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed per million vials
DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBANITAION VACCINE 10 DOSE VIAL PEDIATRIC DOSE DIPHTHERIA, TETANUS, PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILLUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	1 kg	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	768.48 kg
		2.	AEROSIL 380 V (COLLIDAL ANH SILICA BP)	203.75 kg
		3.	GLYCEROL	1228.41 ltr
		4.	TWEEN-20 (POLYSRBATE 20)	76.85 ltr.
		5.	POTASSIUM THYOCYNATE	1697.42 gms
		6.	TRIS BUFFER	102.16 kg
		7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	276.65 kg
		8	YEAST EXTRACT	224.47 kg
		9	DEXTROSE (GLUCOSE)	359.37 kg
		10	L-CYSTINE	4.37 kg
		11	BACTO CASAMINO ACID	317.58 kg
		12	THIOMERSAL	3.79 kg
		13	SILICON EMULSION	165.00 kg
		14	ADIPIC DIHYDRAZIDE (ADH)	16.86 kg
		15	N-3-DIMETHYLAMINOPROPYL-N ETHYLCARBODIMIDE HCL (EDC)	1675.45 gm
		16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	14.41 kg
		17	CETAVLON	15.369 kg
		18	ALUMINIUM PHOSPHATE GEL 2%	769.91 kg
		19	L-TYROSINE	7.81 kg
		20	NZ CASE TT (CASEIN PEPTONE PLUS)	391.2 kg
		21	VITABIN B1 HCL (THIAMINE HYDROCHLORIDE)	11.45 gm
		22	GLASS VIALS SILCONISED 5ML	1100000 nos
		23	RUBBER STOPPERS	1085430 nos
		24	ALUMINIUM CAPS/SEALS	1076890 nos
		25	HEATMARKER VACCINE VIAL MONITOR LABELS (VVM LABELS)	1100000 nos
		26	SHIPPING INDICATORS (Q TAG 2 PLUS)	1790 nos
		27	FILTERS & FILTER AIDS	2500 nos.

RA may take appropriate action as per the decision of Norms Committee.

41	**Case No.:5/19/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910055925	Defer

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Udyog Bhawan, New Delhi

:01/82/050/01493/AM15/	:09/24/040/00633/AM13/	02.05.2013	Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:18/7/82-ALC4/2014	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00662/AM15/	RLA File :09/24/040/00624/AM13/	Lic.No/Date:0910055914 02.05.2013	Defer Date:

42 **Decision :** Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/596/2014-PI(Norms) dated 29.04.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
(1R,2S,5R)-MENTHYL-5R-ACETOXY-1,3-OXATHIOLANE -2R-CARBOXYLATE (MAC)	1 kg	1.	GLYOXYLIC ACID - 50%	0.865
		2.	2, 5 DI HYDROXY 1,4 DI-THIANE	0.356
		3.	CYCLOHEXANE	1.62
		4.	DI ISOPROPYL ETHER	1.31

RA concerned may take further necessary action as per above decision of NC.

	Case No.:6/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00650/AM15/	RLA File :09/24/040/00043/AM14/	Lic.No/Date:0910055932 03.05.2013	Defer Date:

43 **Decision :** Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/560/2014-PI(Norms) dated 07.04.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
DIPYRIDAMOLE	1 kg	1	2,6-Dichloro-4,8-Dipiperidino-Pyrimido-(4,5-d) Pyrimidine	0.935 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:20/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
44	HQ File :01/82/050/00664/AM15/	RLA File :09/24/040/00041/AM14/	Lic.No/Date:0910056000 15.05.2013	Defer Date:

Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.

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45	**Case No.:14/6/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00416/AM15/	RLA File :09/24/040/00065/AM14/	Lic.No/Date:0910056109 23.05.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

46	**Case No.:12/20/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

47	**Case No.:22/12/82-ALC4/2013**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

48	**Case No.:44/19/82-ALC4/2014**	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01532/AM15/	RLA File :07/24/040/00535/AM13/	Lic.No/Date:0710096312 28.06.2013	Defer Date:20.05.2015
	Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to request the firm to clarify as to whether the export item is medicament, if so, a copy of Drug Manufacturing License may be furnished by the firm. The case was deferred for 20.05.2015.			

49	**Case No.:47/14/82-ALC4/2013**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

50	**Case No.:63/17/82-ALC4/2013**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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Udyog Bhawan, New Delhi

51	**Case No.:3/24/82-ALC4/2013**	Party Name:SANZYME LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Biotechnology.			

52	**Case No.:36/19/82-ALC4/2013**	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

53	**Case No.:26/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

54	**Case No.:28/24/82-ALC4/2013**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

55	**Case No.:140/23/82-ALC4/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:14.06.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

56	**Case No.:20/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

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57	**Case No.:104/23/82-ALC4/2013**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date:0510372321 29.11.2013	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

58	**Case No.:11/3/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00015/AM15/	RLA File :07/24/040/00318/AM14/	Lic.No/Date:0710100791 23.12.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/261/2014-PI(Norms) dated 12.03.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
AMOXYCILLIN 250MG + FLUCLOXACILLIN 250MG CAPSULES	Thousands in Nos.	1.	AMOXYCILLIN TRIHYDRATE	292.68 mg for one capsule
		2.	FLUCLOXACILLIN SODIUM	267.34 mg for one capsule
AMOXYCILLIN 125MG+FLUCLOXACILLIN 125MG ORAL SUSPENSION	Bottles	1.	AMOXYCILLIN TRIHYDRATE	755 mg for 100 ml bottle
		2.	FLUCLOXACILLIN SODIUM	688 mg for 100 ml bottle

RA concerned may take further necessary action as per above decision of NC.

59	**Case No.:48/23/82-ALC4/2013**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

60	**Case No.:22/3/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00026/AM15/	RLA File :09/24/040/00485/AM14/	Lic.No/Date:0910058787 31.12.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

61	**Case No.:2/2/82-ALC4/2014**	Party Name:SAFECON LIFESCIENCES	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**

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	HQ File :01/82/050/00004/AM15/	RLA File :61/24/040/00033/AM14/	Lic.No/Date:6110001120 31.12.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

62	**Case No.:244/3/82-ALC4/2014**	Party Name:SAFECON LIFESCIENCES	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00248/AM15/	RLA File :61/24/040/00023/AM14/	Lic.No/Date:6110001119 31.12.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

63	**Case No.:55/23/82-ALC4/2013**	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

64	**Case No.:53/23/82-ALC4/2013**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC			

65	**Case No.:186/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00190/AM15/	RLA File :09/24/040/00484/AM14/	Lic.No/Date:0910058825 06.01.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

66	**Case No.:196/3/82-ALC4/2014**	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: approved**
	HQ File :01/82/050/00200/AM15/	RLA File :04/24/040/00219/AM14/	Lic.No/Date:0410154292 15.01.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/382/2014-PI(Norms) dated 07.04.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:- Export Item No. 1 : DMT-T			

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S. No.	Import Item	Qty. recommended kg/kg
1.	THYMIDINE	0.596
2.	DMT-Cl	0.761

Export Item No. 2 : DMT-Bz-dc

S. No.	Import Item	Qty. recommended kg/kg
1.	Deoxycytidine	0.678
2.	DMT-Cl	0.65

Export Item No. 3 : DMT–Bz-dA

S. No.	Import Item	Qty. recommended kg/kg
1.	DEOXYADENOSIN MONOHYDRATE	0.73
2.	DMT-Cl	0.68

Export Item No. 4 : DMT–iBu-dG

S. No.	Import Item	Qty. recommended kg/kg
1.	DEOXYGUANOSINE MONOHYDRATE	0.688
2.	DMT-Cl	0.70

RA concerned may take further necessary action as per above decision of NC.

67	**Case No.:40/4/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00288/AM15/	RLA File :03/95/040/00805/AM14/	Lic.No/Date:0310766431 16.01.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC			

68	**Case No.:103/3/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00107/AM15/	RLA File :03/94/040/00942/AM14/	Lic.No/Date:0310767119 21.01.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

69	**Case No.:12/21/82-ALC4/2013**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:20.05.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/523/2014-PI(Norms) dated 25.03.2015, it was decided to call from the firm following information: (a) Technical Justification for import of Sulpher which is not shown in the process/chemicals reactions. (b) Past production vis-a-vis Actual consumption of inputs duly certified by Central Excise			

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	Authority . The case is deferred for 20.05.2015

70	**Case No.:187/3/82-ALC4/2014**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date:20.05.2015
	Decision : Reply received and sent to Department of Pharmaceuticals for their comments. The case is deferred for 20.05.2015.			

71	**Case No.:108/3/82-ALC4/2014**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC			

72	**Case No.:44/4/82-ALC4/2014**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00292/AM15/	RLA File :31/83/040/00199/AM14/	Lic.No/Date:3110062387 30.01.2014	Defer Date:20.05.2015
	Decision : Reply received and sent to Department of Pharmaceuticals for their comments. The case is deferred for 20.05.2015.			

73	**Case No.:177/3/82-ALC4/2014**	Party Name:INDO AMINES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC			

74	**Case No.:165/3/82-ALC4/2014**	Party Name:MANGALAM ORGANICS LIMITED.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date:0310768928 03.02.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC			

75	**Case No.:149/3/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00153/AM15/	RLA File :05/24/040/00420/AM14/	Lic.No/Date:0510378413 05.02.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

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76	**Case No.:150/3/82-ALC4/2014**	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00154/AM15/	RLA File :03/95/040/00879/AM14/	Lic.No/Date:0310769509 06.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/325/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
FAMCICLOVIR 500MG TABLETS	Nos.	1.	9-(4-ACETOXY-3-ACETOXYMETHYLBUT-1-YL)-2-AMINO-6-CHLOROPURINE	0.663kg/1000 No. tablets

RA may take appropriate action as per the decision of Norms Committee.

77	**Case No.:86/3/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC

78	**Case No.:45/19/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01533/AM15/	RLA File :09/24/040/00600/AM14/	Lic.No/Date:0910059428 26.02.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

79	**Case No.:34/4/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: approved**
	HQ File :01/82/050/00282/AM15/	RLA File :05/24/040/00455/AM14/	Lic.No/Date:0510380668 03.03.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/472/2014-PI(Norms) dated February 2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Montelukast Sodium	1 kg	1	Methyl-2-[3(s)-[3-[2-(7-Chloro-2-quinolinyl)ethenyl]phenyl]-3-hydroxypropyl]Benzoate	1.489

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			hydrate or HCP	
		2	Methyl magnesium chloride	3.317
		3	Toluene	5.96
		4	Ethyl acetate	3.80
		5	Methanol	1.95
		6	N,N-Diisopropylethylamine	0.30
		7	Tetrahydrofuran	1.32
		8	Dicyclohexylamine	0.631
		9	Acetonitrile	0.55
		10	2-[1-(Mercaptomethyl)Cyclopropyl] Acetic Acid/ 1,1-Cyclopropane Dimethanol	0.40
		11	Methylene Chloride	1.46

RA concerned may take further necessary action as per above decision of NC.

80	**Case No.:46/6/82-ALC4/2014**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date:0310772962 04.03.2014	Defer Date:20.05.2015
	Decision : It was decided to call following technical details from the firm viz:- (a) Complete technical details as per Appendix-33 (b) % content of Buffering Agent in Export Product. The case is deferred for 20.05.2015.			

81	**Case No.:34/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

82	**Case No.:30/3/82-ALC4/2014**	Party Name:BELCO PHARMA	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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83	**Case No.:56/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date:2210014691 14.03.2014	Defer Date:20.05.2015
	Decision : It was decided to call from the firm complete technical details as per Appendix 33. The case is deferred for 20.05.2015.			

84	**Case No.:57/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00305/AM15/	RLA File :22/24/040/00103/AM14/	Lic.No/Date:2210014692 14.03.2014	Defer Date:18.03.2015
	Decision : It was decided to call from the firm complete technical details as per Appendix 33. The case is deferred for 20.05.2015.			

85	**Case No.:58/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:20.05.2015
	Decision : It was decided to call from the firm complete technical details as per Appendix 33. The case is deferred for 20.05.2015.			

86	**Case No.:42/4/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00290/AM15/	RLA File :05/24/040/00480/AM14/	Lic.No/Date:0510382032 18.03.2014	Defer Date:20.05.2015
	Decision : Reply received from the firm and sent to department of Pharmaceuticals . The case was deferred for 20.05.2015			

87	**Case No.:124/6/82-ALC4/2014**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00526/AM15/	RLA File :05/24/040/00467/AM14/	Lic.No/Date:0510382042 18.03.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

88	**Case No.:127/6/82-ALC4/2014**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date:3110063312 28.03.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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89	**Case No.:60/6/82-ALC4/2014**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00462/AM15/	RLA File :03/95/040/01035/AM14/	Lic.No/Date:0310776326 28.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/315/2014-PI(Norms) dated 13.03.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Quantity	Raw materials allowed	Quantity allowed kg/kg
Azithromycin Dihydrate USP-36	1 kg	Azithromycin Dihydrate IP	1.061

RA may take appropriate action as per the decision of Norms Committee.

90	**Case No.:51/6/82-ALC4/2014**	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

91	**Case No.:50/6/82-ALC4/2014**	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:20.05.2015

Decision : It was decided to send a copy of application to Department of C&PC for their comments. The case was deferred for 20.05.2015 for comments of Department of C&PC.

92	**Case No.:20/6/82-ALC4/2014**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

93	**Case No.:183/6/82-ALC4/2014**	Party Name:TIDE INDUSTRIES	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

94	**Case No.:237/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

95	**Case No.:9/9/82-ALC4/2014**	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00806/AM15/	RLA File :09/24/040/00036/AM15/	Lic.No/Date:0910060006 07.05.2014	Defer Date:14.06.2015
	Decision : It was decided to defer the case for 14.06.2015 for comments of Department of Pharmaceuticals.			

96	**Case No.:236/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00638/AM15/	RLA File :17/24/040/00007/AM15/	Lic.No/Date:1710005806 08.05.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

97	**Case No.:238/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

98	**Case No.:88/6/82-ALC4/2014**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

99	**Case No.:223/6/82-ALC4/2014**	Party Name:ANUH PHARMA LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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	HQ File :01/82/050/00625/AM15/	RLA File :03/94/040/00149/AM15/	Lic.No/Date:0310783471 29.05.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/545/2014-PI(Norms) dated 25.03.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
BETAMETHASONE VALERATE	1 kg	1.	BETAMETHASONE	0.915

RA concerned may take further necessary action as per above decision of NC.

	Case No.:67/9/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00864/AM15/	RLA File :05/23/040/00101/AM15/	Lic.No/Date:0510388394 09.06.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/251/2014-PI(Norms) dated 18.03.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty in mg for export of 1Pantoprazole tablet	
				20 mg Tabs	40 mg tabs
Pantoprazole Tablet	1 kg	1	Pantoprazole Sodium	21.571	43.143
		2	Mannitol USP (Pearlitol 25C)	42.44	84.88
		3	Sucrose USNF	8.00	16.00
		4	Hypromellose (Pharmacoat 603 3cps) USP	1.86	3.72

RA concerned may take further necessary action as per above decision of NC.

	Case No.:148/6/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00550/AM15/	RLA File :05/24/040/00070/AM15/	Lic.No/Date:0510388412 09.06.2014	Defer Date:

101 **Decision :** Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/512/2014-PI(Norms) dated 25.03.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Praziquantel	1 kg	1	2-Benzoyl-1,2,3,6,7,11-bhexahydro-4H- Pyrazino[2,1-a] isoquinoline-4-one	1.703
		2	Acetone	0.60
		3	Activated Carbon	0.100
		4	Cyclohexane	0.34
		5	Cyclohexane Carboxylic acid	0.714
		6	Methylene Chloride	3.19
		7	Ortho Phosphoric acid	1.09

RA concerned may take further necessary action as per above decision of NC.

102	**Case No.:22/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00686/AM15/	RLA File :09/24/040/00146/AM15/	Lic.No/Date:0910060438 13.06.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

103	**Case No.:151/6/82-ALC4/2014**	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00553/AM15/	RLA File :05/23/040/00107/AM15/	Lic.No/Date:0510388672 13.06.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 6/82 dated 29.08.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
ALLYLESTRENOL BULK - DRUG API	1 kg	1.	19-Nor-Androstenedione (Estr-4-ENE-3,17,Dione)	1.45 kg

RA concerned may take further necessary action as per above decision of NC.

104	**Case No.:61/4/82-ALC4/2014**	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

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Udyog Bhawan, New Delhi

105	**Case No.:152/6/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00554/AM15/	RLA File :05/24/040/00133/AM15/	Lic.No/Date:0510388704 16.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/495/2014-PI(Norms) dated March 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
SITAGLIPTIN PHOSPHATE MONOHYDRATE	1 k	1	R-3-((tert-butoxycarbonyl)amino)-4-(2,4,5-trifluorophenyl)butanoic acid (SG04)	1.00 kg/kg
		2	3-(trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride	0.80 kg/kg
		3	N-Hydroxybenzotriazole(HOBT)	0.50 kg/kg
		4	Methanol	3.65 lit/kg
		5	Isopropyl alcohol	6.10 lit/kg
		6	Methylene Dichloride	15.25 lt/kg

RA may take appropriate action as per the decision of Norms Committee.

106	**Case No.:164/6/82-ALC4/2014**	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

107	**Case No.:71/9/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00868/AM15/	RLA File :03/94/040/00249/AM15/	Lic.No/Date:0310785955 24.06.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

108	**Case No.:69/4/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

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Udyog Bhawan, New Delhi

109	**Case No.:73/9/82-ALC4/2014**	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

110	**Case No.:210/6/82-ALC4/2014**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**
	HQ File :01/82/050/00612/AM15/	RLA File :07/24/040/00105/AM15/	Lic.No/Date:0710105465 30.06.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

111	**Case No.:63/9/82-ALC4/2014**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00860/AM15/	RLA File :03/94/040/00177/AM15/	Lic.No/Date:0310786480 07.07.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/615/2014-PI(Norms) dated 27.03.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DOFEC 50 TABLETS Diclofenac Sodium BP Equivalent to Diclofenac 50 Mg	1 kg	1.	DICLOFENAC SODIUM BP	54.790 mg per tablet of 50 mg

RA concerned may take further necessary action as per above decision of NC.

112	**Case No.:204/6/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date:0510389448 08.07.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			
113	**Case No.:211/6/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0510389447	Defer

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Udyog Bhawan, New Delhi

	:01/82/050/00613/AM15/	:05/24/040/00191/AM14/	08.07.2014	Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

114	**Case No.:64/9/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00861/AM15/	RLA File :03/94/040/00199/AM15/	Lic.No/Date:0310786631 09.07.2014	Defer Date:14.06.2015
	Decision : It was decided to defer the case for 14.06.2015 for comments of Department of Pharmaceuticals.			

115	**Case No.:26/9/82-ALC4/2014**	Party Name:ALMELO PVT LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00823/AM15/	RLA File :09/24/040/00188/AM15/	Lic.No/Date:0910060660 11.07.2014	Defer Date:20.05.2015
	Decision : It was decided to call from the firm past production vis-a-vis actual consumption of all the inputs duly certified by Central Excise Authority for the period of 2013-14 and 2014-15. The case is deferred for 20.05.2015			

116	**Case No.:88/9/82-ALC4/2014**	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00885/AM15/	RLA File :03/95/040/00302/AM15/	Lic.No/Date:0310786782 14.07.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

117	**Case No.:108/9/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00905/AM15/	RLA File :22/24/040/00083/AM14/	Lic.No/Date:2210015019 15.07.2014	Defer Date:20.05.2015
	Decision : It was decide to call from the firm following information: i) % of coating material in export product supported by COA of the export consignment. ii) Copy of DML for relevant coated export product. The case is deferred for 20.05.2015.			

118	**Case No.:1/6/82-ALC4/2014**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00403/AM15/	RLA File :04/24/040/00061/AM15/	Lic.No/Date:0410159021 18.07.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of			

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	C&PC.

119	**Case No.:79/9/82-ALC4/2014**	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

120	**Case No.:18/9/82-ALC4/2014**	Party Name:BIOLOGICAL E LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00815/AM15/	RLA File :09/24/040/00197/AM15/	Lic.No/Date:0910060702 22.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBINATION VACCINE SINGLE DOSE VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	Vials	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
		2.	AEROSIL 380V (COLLIDAL ANH SILICA BP)	20.375 kg
		3.	GLYCEROL	122.841 ltr.
		4.	TWEEN-20 (POLYSORBATE 20)	7.685 ltr.
		5.	POTASSIUM THYOCYNATE	169.742 gms
		6.	TRIS BUFFER	10.216 kg
		7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
		8	YEAST EXTRACT	22.447 kg
		9	DEXTROSE (GLUCOSE)	35.937 kg
		10	L-CYSTINE	0.437 kg
		11	BACTO CASAMINO ACID	31.758 kg
		12	THIOMERSOL	0.379 kg
		13	SILICON EMULSION	16.5 kg
		14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg
		15	N-3-DIMETHYLAMINOPROPYL-N-ETHYLCARBODIMIDE HCL (EDC)	167.545 gm
		16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
		17	CETAVLON	1537 gm
		18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
		19	L-TYROSINE	0.7841 kg
		20	NZ CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
		21	VITAMIN B1 HCL	1.14 gm

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Udyog Bhawan, New Delhi

			(THIAMINE HYDROCHLORIDE)	
		22	GLASS VIALS	1100000 nos
		23	RUBBER STOPPERS	1095638 nos
		24	ALUMINIUM CAPS/SEALS	1088334 nos
		25	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS)	1086508 nos
		26	SHIPPING INDICATORS (Q TAG 2 PLUS)	902 nos
		27	FILTERS & FILTER AIDS	250 nos.

RA may take appropriate action as per the decision of Norms Committee.

121	**Case No.:24/9/82-ALC4/2014**	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date:0910060703 22.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

122	**Case No.:25/9/82-ALC4/2014**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00822/AM15/	RLA File :09/24/040/00194/AM15/	Lic.No/Date:0910060700 22.07.2014	Defer Date:14.06.2015
	Decision : It was decided to defer the case for 14.06.2015 for comments of Department of Pharmaceuticals.			

123	**Case No.:78/9/82-ALC4/2014**	Party Name:PACE PHARMATECH PVT.LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00875/AM15/	RLA File :03/95/040/00347/AM15/	Lic.No/Date:0310787160 22.07.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

124	**Case No.:107/9/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00904/AM15/	RLA File :22/24/040/00033/AM15/	Lic.No/Date:2210015039 23.07.2014	Defer Date:20.05.2015
	Decision : It was decided to call from the firm complete technical details as per Appendix 33. The case is deferred for 20.05.2015.			

125	**Case No.:7/6/82-ALC4/2014**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00409/AM15/	RLA File :03/94/040/00321/AM15/	Lic.No/Date:0310787378 28.07.2014	Defer Date:20.05.2015

निर्मल कुमार/N
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Dy. Director General of
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Directorate General
वाणिज्य विभाग/Depart
उद्योग भवन,
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:48/9/82-ALC4/2014	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
126	HQ File :01/82/050/00845/AM15/	RLA File :04/24/040/00062/AM15/	Lic.No/Date:0410159110 28.07.2014	Defer Date:14.06.2015

Decision : It was decided to defer the case for 14.06.2015 for comments of Department of Pharmaceuticals.

	Case No.:32/9/82-ALC4/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date:20.05.2015

127 **Decision :** It was decide to call from the firm following information:

iii) Complete application showing export quantity norms applied etc.

iv) Complete technical details as per appendix 33 showing Molecular weights and % yield on molar basis for each step.

v) Technical literature in support of yield envisaged in each step.

The case is deferred for 20.05.2015.

	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
128	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

	Case No.:20/9/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00817/AM15/	RLA File :09/24/040/00202/AM15/	Lic.No/Date:0910060790 01.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/605/2014-PI(Norms) dated 29.04 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
CLINDAMYCIN HYDROCHLORIDE	1 k	1	Lincomycin Hydrochloride Monohydrate	1.222 BOU/kg
		2	N,N-Dimethylformamide [DMF]	1.42 kg/kg
		3	Isopropyl Alcohol (2-Propanol)	2.13 kg/kg
		4	Acetone	8.10 kg/kg
		5	Carbon Enoanticromos (Activated	0.060 kg/kg

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Directorate General of Foreign Trade
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			Carbon)	
		6	Steam/Thermal Coal	As per fuel policy

RA may take appropriate action as per the decision of Norms Committee.

130	**Case No.:58/9/82-ALC4/2014**	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

131	**Case No.:49/9/82-ALC4/2014**	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

132	**Case No.:31/9/82-ALC4/2014**	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

133	**Case No.:10/6/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00412/AM15/	RLA File :09/24/040/00204/AM15/	Lic.No/Date:0910060796 04.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

134	**Case No.:15/9/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00812/AM15/	RLA File :09/24/040/00203/AM15/	Lic.No/Date:0910060793 04.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

135	**Case No.:14/9/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Rejected**

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	HQ File :01/82/050/00811/AM15/	RLA File :09/24/040/00219/AM15/	Lic.No/Date:0910060797 04.08.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

136	**Case No.:44/9/82-ALC4/2014**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

137	**Case No.:12/6/82-ALC4/2014**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00414/AM15/	RLA File :52/24/040/00025/AM15/	Lic.No/Date:5210041180 05.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

138	**Case No.:105/9/82-ALC4/2014**	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00902/AM15/	RLA File :22/24/040/00035/AM15/	Lic.No/Date:2210015058 07.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

139	**Case No.:53/9/82-ALC4/2014**	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00850/AM15/	RLA File :34/24/040/00111/AM15/	Lic.No/Date:3410040436 11.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

140	**Case No.:8/9/82-ALC4/2014**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00805/AM15/	RLA File :05/24/040/00202/AM15/	Lic.No/Date:0510390250 11.08.2014	Defer Date:20.05.2015
	Decision : It was decided to send a copy of application to Department of pharmaceuticals for their comments. The case is deferred for 20.05.2015.			

141	**Case No.:7/9/82-ALC4/2014**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/00804/AM15/	RLA File :05/24/040/00213/AM15/	Lic.No/Date:0510390257 11.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

142	**Case No.:93/9/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00890/AM15/	RLA File :03/95/040/00412/AM15/	Lic.No/Date:0310787910 11.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.s.			

143	**Case No.:23/9/82-ALC4/2014**	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00820/AM15/	RLA File :08/24/040/00176/AM15/	Lic.No/Date:0810132955 12.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

144	**Case No.:50/9/82-ALC4/2014**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00847/AM15/	RLA File :04/24/040/00078/AM15/	Lic.No/Date:0410159215 12.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

145	**Case No.:21/9/82-ALC4/2014**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:14.06.2015
	Decision : It was decided to defer the case for 14.06.2015 for comments of Department of C&PC.			

146	**Case No.:61/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00858/AM15/	RLA File :08/24/040/00186/AM15/	Lic.No/Date:0810133062 20.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/616/2014-PI(Norms) dated 29.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S,No	Item of Import	Quantity allowed kg/kg

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Mycophenolic Mofteil Powder Foam	1 kg	1	Mycophenolic Acid Powder Foam	0.941

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:37/9/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
147	HQ File :01/82/050/00834/AM15/	RLA File :05/23/040/00198/AM15/	Lic.No/Date:0510390634 21.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:41/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
148	HQ File :01/82/050/00838/AM15/	RLA File :05/24/040/00217/AM15/	Lic.No/Date:0510390638 21.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:52/9/82-ALC4/2014	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
149	HQ File :01/82/050/00849/AM15/	RLA File :04/24/040/00111/AM15/	Lic.No/Date:0410159266 21.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:38/9/82-ALC4/2014	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
150	HQ File :01/82/050/00835/AM15/	RLA File :05/23/040/00209/AM15/	Lic.No/Date:0510390704 22.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:35/9/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
151	HQ File :01/82/050/00832/AM15/	RLA File :08/24/040/00203/AM15/	Lic.No/Date:0810133097 25.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

152	**Case No.:36/9/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00833/AM15/	RLA File :08/24/040/00202/AM15/	Lic.No/Date:0810133096 25.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

153	**Case No.:42/9/82-ALC4/2014**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00839/AM15/	RLA File :08/24/040/00197/AM15/	Lic.No/Date:0810133103 26.08.2014	Defer Date:20.05.2015
	Decision : It was decided to call from the firm Past production vis-à-vis actual consumption of imported inputs duly certified by Central Excise Authorities. It was decided to deferred the case for 20.05.2015.			

154	**Case No.:45/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00842/AM15/	RLA File :08/24/040/00196/AM15/	Lic.No/Date:0810133099 26.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/616/2014-PI(Norms) dated 29.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S,No	Item of Import	Quantity allowed kg/kg
Mycophenolic Mofteil Powder Foam	1 kg	1	Mycophenolic Acid Powder Foam	0.941

RA may take appropriate action as per the decision of Norms Committee.

155	**Case No.:43/9/82-ALC4/2014**	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date:20.05.2015

Decision : It was decide to call from the firm following information:

vi) Whether the export is Reserpine of relevant pharmacopeia or Reserpine (±10%) as described in ANF 4A and Appendix 33

vii) COA of import item from Foreign supplier. The technical specification should specially the content of Resperpine in the import description

The case is deferred for 20.05.2015.

156	**Case No.:60/9/82-ALC4/2014**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:19/82-ALC4/2014	**Status:Deffered and Re-indexed**

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			18.03.2015	
	HQ File :01/82/050/00857/AM15/	RLA File :05/23/040/00217/AM15/	Lic.No/Date:0510390923 02.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

157	**Case No.:3/7/82-ALC4/2014**	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.s			

158	**Case No.:75/9/82-ALC4/2014**	Party Name:NEUTEC HEALTHCARE (P) LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00872/AM15/	RLA File :05/24/040/00235/AM15/	Lic.No/Date:0510390973 04.09.2014	Defer Date:20.05.2015
	Decision : It was decide to call from the firm following information: i) % of coating material in export product supported by COA of the export consignment. ii) Copy of DML for relevant coated export product. The case is deferred for 20.05.2015.			

159	**Case No.:55/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/00852/AM15/	RLA File :08/24/040/00216/AM15/	Lic.No/Date:0810133285 10.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/616/2014-PI(Norms) dated 29.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S,No	Item of Import	Quantity allowed kg/kg
Mycophenolic Mofteil Powder Foam	1 kg	1	Mycophenolic Acid Powder Foam	0.941

RA may take appropriate action as per the decision of Norms Committee.

160	**Case No.:14/13/82-ALC4/2014**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01017/AM15/	RLA File :13/24/040/00025/AM15/	Lic.No/Date:1310047642 26.09.2014	Defer Date:

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Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 14022/6/2010- Ch. II dated 20.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Ethyl 4-Chloro-2 Fluoro-5[({[isopropyl(methyl)amino]sulfonyl} amino)carbonyl]phenylcarbamate (PCM)	1 kg	1	2-CHLORO-4-FLUORO-5-NITROBENZOTRICHLORIDE	0.599 kg
		2	Methyl Iso Propyl Amine	0.322 kg
		3	NOBLYST (R) P8086 1% Pt	0.006 kg
		4	Methanol	1.959 kg
		5	Toluene	0.680 kg
		6	Ethyl Chloroformate	0.370 kg
		7	Sulfuryl Chloride	0.659 kg
		8	n-Hexane	0.386 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:2/9/82-ALC4/2014	Party Name:PERKIN LABORATORIES	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
161	HQ File :01/82/050/00799/AM15/	RLA File :09/24/040/00358/AM15/	Lic.No/Date:0910061044 29.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:5/9/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
162	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:103/9/82-ALC4/2014	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
163	HQ File :01/82/050/00900/AM15/	RLA File :09/24/040/00365/AM15/	Lic.No/Date:0910061074 09.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:104/9/82-ALC4/2014	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
164	HQ File :01/82/050/00901/AM15/	RLA File :09/24/040/00319/AM15/	Lic.No/Date:0910061076 10.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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विदेश व्यापार
Directorate General
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165	**Case No.:111/9/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00908/AM15/	RLA File :09/24/040/00346/AM15/	Lic.No/Date:0910061084 13.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

166	**Case No.:114/9/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

167	**Case No.:115/9/82-ALC4/2014**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00912/AM15/	RLA File :09/24/040/00376/AM15/	Lic.No/Date:0910061106 16.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

168	**Case No.:117/9/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00914/AM15/	RLA File :09/24/040/00374/AM15/	Lic.No/Date:0910061119 17.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

169	**Case No.:83/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00997/AM15/	RLA File :09/24/040/00402/AM15/	Lic.No/Date:0910061139 27.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

170	**Case No.:2/16/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01354/AM15/	RLA File :22/24/040/00068/AM15/	Lic.No/Date:2210015116 10.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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171	**Case No.:3/16/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01355/AM15/	RLA File :22/24/040/00060/AM15/	Lic.No/Date:2210015126 13.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

172	**Case No.:1/16/82-ALC4/2014**	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01353/AM15/	RLA File :03/94/040/00742/AM15/	Lic.No/Date:0310791095 14.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

173	**Case No.:5/16/82-ALC4/2014**	Party Name:MEDREICH LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01357/AM15/	RLA File :07/24/040/00292/AM15/	Lic.No/Date:0710107026 20.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

174	**Case No.:4/16/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01356/AM15/	RLA File :07/24/040/00303/AM15/	Lic.No/Date:0710107083 26.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

175	**Case No.:6/16/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01358/AM15/	RLA File :03/95/040/00351/AM15/	Lic.No/Date:0310792858 13.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC (PC Division).			

176	**Case No.:7/16/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01359/AM15/	RLA File :03/95/040/00141/AM15/	Lic.No/Date:0310792860 13.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC (PC Division).			

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177	**Case No.:8/16/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01360/AM15/	RLA File :03/95/040/00243/AM15/	Lic.No/Date:0310792863 13.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC (PC Division).			

178	**Case No.:11/16/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01363/AM15/	RLA File :09/24/040/00580/AM15/	Lic.No/Date:0910061549 21.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

179	**Case No.:10/16/82-ALC4/2014**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

180	**Case No.:12/16/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

181	**Case No.:14/16/82-ALC4/2014**	Party Name:HERBOCHEM	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01366/AM15/	RLA File :09/24/040/00572/AM15/	Lic.No/Date:0910061554 22.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

182	**Case No.:13/16/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01365/AM15/	RLA File :09/24/040/00582/AM15/	Lic.No/Date:0910061553 22.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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183	**Case No.:52/19/82-ALC4/2014**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC			

184	**Case No.:1/19/82-ALC4/2014**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status: Approved**
	HQ File :01/82/050/01489/AM15/	RLA File :09/24/040/00578/AM15/	Lic.No/Date:0910061632 19.02.2015	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/486/2013-PI(Norms) dated 21.11.2013, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Product	Quantity allowed kg/kg
Efavirenz	1 kg	1	(S)-5-chloro-alpha-(cyclopropyl ethylyl)-2-amino-alpha-(trifluoro methyl) benzene methanol	0.987
		2	Triphosgene	0.448

RA may take appropriate action as per the decision of Norms Committee.

185	**Case No.:2/19/82-ALC4/2014**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01490/AM15/	RLA File :03/95/040/00916/AM15/	Lic.No/Date:0310793988 19.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

186	**Case No.:3/19/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01491/AM15/	RLA File :09/24/040/00622/AM15/	Lic.No/Date:0910061637 20.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

187	**Case No.:4/19/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01492/AM15/	RLA File :09/24/040/00614/AM15/	Lic.No/Date:0910061647 24.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of			

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	Pharmaceuticals.

188	**Case No.:46/19/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01534/AM15/	RLA File :08/24/040/00442/AM15/	Lic.No/Date:0810134680 26.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

189	**Case No.:47/19/82-ALC4/2014**	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01535/AM15/	RLA File :35/24/040/00006/AM15/	Lic.No/Date:3510044692 27.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

190	**Case No.:48/19/82-ALC4/2014**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01536/AM15/	RLA File :03/94/040/01057/AM15/	Lic.No/Date:0310794361 04.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

191	**Case No.:49/19/82-ALC4/2014**	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01537/AM15/	RLA File :22/24/040/00102/AM15/	Lic.No/Date:2210015208 10.03.2015	Defer Date:20.05.2015

Decision : In the light of earlier decision taken in meeting no. 6/82 dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Homatropine Methyl Bromide Synonyms N,N-dimethyl-8-Azoniabicyclo(3.2.1)octane-3-yl)2-hydroxy-2-phenylacetate bromide C.A.S. No.80-49-9 formula C6H4CH2Bro2N Quality 99% Purity	1 kg	1.	Tropine	0.718 kg
		2.	DL-Mandelic Acid	0.862 kg
		3.	Methylene Dichloride	5.20 kg
		4.	Acetone	5.37 kg

RA may take appropriate action as per the decision of Norms Committee.

192	**Case No.:50/19/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01538/AM15/	RLA File :09/24/040/00679/AM15/	Lic.No/Date:0910061693 12.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

193	**Case No.:51/19/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01539/AM15/	RLA File :09/24/040/00693/AM15/	Lic.No/Date:0910061695 12.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

194	**Case No.:53/19/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:19/82-ALC4/2014 18.03.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01541/AM15/	RLA File :09/24/040/00558/AM14/	Lic.No/Date:0910061704 13.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

Out Side agenda Part B-II

Case No. B- 1	M/s. Vital Laboratories Pvt Ltd
Meeting No.19/AM15 dated – 29.04.2015	F. No.01/82/050/00670/AM13/DES-III
RAF. No. 03/95/040/00254/AM 13	Adv. Lic. No. 0310705409 dated 17.08.2012

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/28/2013-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Methyl Cobalamin J.P. (Mecobalamin)	1 kg	1	Vitamin B 12 Cyanocobalamin	0.95

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 2	M/s. Arudaa Vis Labs Pvt Ltd
Meeting No.19/AM15 dated – 29.04.2015	F. No.01/82/050/00385/AM14/DES-III
RAF. No. 04/24/040/00067/AM 14	Adv. Lic. No. 0410147616 dated 28.06.2013

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Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/382/2014-PI(Norms) dated 07.04.2015 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export Item No. 1 : DMT-T

S. No.	Import Item	Qty. allowed kg/kg
1.	THYMIDINE	0.596
2.	DMT-CI	0.761

Export Item No. 2 : DMT-Bz-dc

S. No.	Import Item	Qty. allowed kg/kg
1.	Deoxycytidine	0.678
2.	DMT-CI	0.65

Export Item No. 3 : DMT–Bz-dA

S. No.	Import Item	Qty. allowed kg/kg
1.	DEOXYADENOSIN	0.73
2.	DMT-CI	0.68

Export Item No. 4 : DMT–iBu-dG

S. No.	Import Item	Qty. allowed kg/kg
1.	DEOXYGUANOSINE MONOHYDRATE	0.688
2.	DMT-CI	0.70

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 3	M/s. Shiva Pharmachem Ltd
Meeting No.19/AM15 dated – 29.04.2015	F. No.01/82/162/00016/AM13/DES-III
RAF. No. 34/24/040/00117/AM 10 34/24/040/00136/AM 10 34/24/040/00206/AM 10 34/24/040/00086/AM 11	Adv. Lic. No. 3410025487 dated 30.10.2009 3410025693 dated 25.11.2009 3410026511 dated 03.03.2010 3410027522 dated 16.07.2010
Decision: It was decided to defer the case for next NC for comments of Department of C&PC.	

Case No. B- 4	M/s. Chirag Enterprise
Meeting No.19/AM15 dated – 29.04.2015	F. No.01/82/050/00256/AM11/DES-III 01/82/050/01090/AM11/DES-III

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RAF. No. 24/24/040/00009/AM 11 24/24/040/00014/AM 11	Adv. Lic. No. 2410029974 dated 27.10.2010 2410030871 dated 27.10.2010
Decision: It was decided to deferred the case for next NC for comments of Department of C&PC	

Case No. B-5	M/s. Rohan Exports India Ltd M/s. Mahesh Raj Chemicals Ltd
Meeting No.19/AM15 dated – 29.04.2015	F. No.01/83/162/00654/AM12/DES-III
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting it has been found that despite repeated reminders the Institute of Chemical Technology Mumbai, has not given their opinion as to whether the export product "4, 4 Diamino Sulfanilide " is manufactured only of purity 93% on commercial scale. Further, whether the product always contained 7% or more of impurities. It was also decided to remind the Department of C&PC to take appropriate action and furnish their comments as the case has been pending for long. The case is deferred for next NC.	

Case No. B-6	M/s. Gopinath Chem-Tech Ltd
Meeting No.19/AM15 dated – 29.04.2015	F. No.01/82/050/00562/AM14/DES-III
RAF. No. 08/24/040/00231/AM 14	Adv. Lic. No. 0810124122 dated 26.08.2013
Decision: It was decided to deferred the case for next NC for comments of Department of C&PC	

Case No. B-7	M/s. Sainor Laboratories Pvt Ltd
Meeting No.19/AM15 dated – 29.04.2015	F. No.01/82/050/00350/AM11/DES-III
RAF. No. 09/24/040/00040/AM 11	Adv. Lic. No.0910042075 dated 19.05.2010
Decision: It was decided to deferred the case for next NC for comments of Department of C&PC	

Case No. B-8	M/s. Sainor Laboratories Pvt Ltd
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/050/00528/AM10/DES-III F. No.01/82/050/00621/AM10/DES-III
RAF. No. 09/24/040/00040/AM 11 RAF. No. 09/24/040/00040/AM 11	Adv. Lic. No.0910039225 dated 01.09.2009 Adv. Lic. No.0910039590 dated 14.10.2009

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Decision: It was decided to deferred the case for next NC for comments of Department of C&PC

Case No. B-9	M/s. Alchymars ICM SM Pvt Ltd
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/050/00111/AM14/DES-III
RAF. No. 04/24/040/00279/AM 13	Adv. Lic. No.0410144366 dated 25.03.2013
Decision: It was decided to defer the case for next NC for comments of Department of Pharmaceuticals.	

Case No. B-10	M/s. Makson Inds. Pvt Ltd
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/050/00889/AM13/DES-III
RAF. No. 03/95/040/00394/AM 13	Adv. Lic. No.0310710561 dated 26.09.2012
Decision: It was decided to deferred the case for next NC for comments of O/o DC(MSME).	

Case No. B-11	M/s. Coral Laboratories Ltd
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/162/00275/AM14/DES-III
	RAF. No. 03/94/040/00777/AM 14
Decision: It was decided to defer the case for next NC for comments of Department of Pharmaceuticals.	

Case No. B-12	M/s. Hiran Orgochem Ltd
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/050/01030/AM14/DES-III
RAF. No. 03/94/040/00814/AM 14	Adv. Lic. No. 0310692029 dated 25.04.2012
Decision: It was decided to deferred the case for next NC for comments of Department of C&PC	

Case No. B-13	M/s. RA Chem Pharma Ltd
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/050/00219/AM12/DES-III
RAF. No. 09/24/040/00071/AM 12	Adv. Lic. No. 0910046667 dated 06.05.2011
Decision: It was decided to deferred the case for next NC for comments of Department of Pharmaceuticals.	

निर्मल कुमार KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. B-14	M/s. Lupin Limited
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/050/00933/AM12/DES-III
RAF. No.03/95/040/00523/AM 12	Adv. Lic. No. 0310657925 dated 04.10.2011

Decision: Committee considered case as per agenda and in light of earlier decision taken by NC in its 34/82 meeting dated 17.11.2014 it was decided to allow import item at Sl. No. 1 " Sodium Rifa - s " for manufacture of export product Rifampicin 450 mg capsules. Norms Committee in its **Meeting No. 49/82 dated** 06.03.20112 has already recommended all import items except the import item " Sodium Rifa – s". The committee recommend the item mentioned at Sl. No. 1 i.e. " Sodium Rifa - s " and its respective quantity for duty free import as details given below:

Import itme at Sl. No.	Name of the Import item	Quantity allowed kg/kg
1.	Sodium Rifa-s	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-15	M/s. Indo German Alkaloids
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/050/00856/AM15/DES-III 01/82/050/00250/AM15/DES-III
RAF. No.03/94/040/00305/AM 15 03/94/040/01019/AM 14	Adv. Lic. No. 0310786553 dated 08.07.2014 0310769858 dated 10.02.2014

Decision: Committee considered the case as per agenda and in consultation with the technical authority present in the meeting, it was decided to amend the description of export product in the minutes of the NC meeting no. 4/82 dated 03.07.2014 and 16/82 dated 23.01.2015 as details given below.

From	To
IPECACUANHA EXTRACT BP. / USP.	IPECACUANHA EXTRACT CONCENTRATE 9 %

The rest of the minutes would remain same.

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-16	M/s. SANOFI INDIA LIMITED
Meeting No.19/AM15 dated – 29.04.20	F. No.01/82/050/01125/AM15/DES-III
RAF. No.03/94/040/00465/AM 15	Adv. Lic. No. 0310786553 dated 08.07.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: Committee considered the case as per agenda and in consultation with the technical authority present in the meeting, it was decided to amend the description of import item and quantity in the minutes of the NC meeting no. 16/82 dated 23.01.2015 as details given below:

From		To	
Description of import item	Qty. allowed	Description of import item	Qty. allowed
MINOCYCLINE HYDROCHLORIDE PH EUR	1.00 kg/kg	CLEXANE 60MG INJECTION 2s	1.00 packs (net to net)

The rest of the minutes would remain same.

RA may take appropriate action as per the decision of Norms Committee.

Date:20.04.2015
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade

निर्मल कुमार / NIRMAL KUMAR
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